

ITEM NO.14 Court 13 (Video Conferencing) SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 21103/2021

(Arising out of impugned final judgment and order dated 24-08-2021 in PIL(C) No. 18055/2021 27-08-2021 in PIL(C) No. 18055/2021 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

AMIT SACHAN & ANR. Petitioner(s)

VERSUS

BAR COUNCIL OF UTTAR PRADESH & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.117757/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.117755/2021-PERMISSION TO FILE PETITION (SLP/))

Date : 24-09-2021 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
HON'BLE MR. JUSTICE A.S. BOPANNA

For Petitioner(s) Mr. R. Balasubramanian, Sr. Adv.
Mr. V.N. Subramaniam, Adv.
Ms. Anzu. K. Varkey, AOR
Mr. Jyotiresh Pandey, Adv.
Mr. Girish Tiwari, Adv.
Mr. Sarvesh Kr. Pandey, Adv.
Mr. Pankaj Shukla, Adv.
Mr. Satish Solanki, Adv.
Ms. Jaswanthi A., Adv.

For Respondent(s) Mr. Asim Chandra, Adv.
Mr. Surya Mani Singh Royekwar, Adv.
Mr. Farrukh Rasheed, AOR

UPON hearing the counsel the Court made the following
O R D E R

Permission to file the Special Leave Petitions is granted.

Heard Mr. R. Balasubramanian, learned senior counsel appearing for the petitioners.

The Special Leave Petitions are dismissed.

Reasoned Order to follow.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER